

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA  
UNSTARRED QUESTION No. 2174  
TO BE ANSWERED ON 8th August, 2023**

**FRAUDULENT REGISTRATION OF FOREIGN MEDICAL GRADUATES**

**2174. SHRI MOHAMMED NADIMUL HAQUE:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the steps taken by Government to crackdown the fraudulent registration of foreign medical graduates, who have not cleared the FMGE screening test but are still registered with several State Medical Councils and Medical Council of India;
- (b) whether there is direct involvement of officials from the State Medical Councils and Medical Council of India;
- (c) if so, the details thereof and action taken thereon;
- (d) whether Government is aware of database fudging in Telangana State Medical Council where fake medical registration certificates were obtained from the council; and
- (e) if so, the details and action taken to further prevent fraudulent practices?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY  
WELFARE  
(DR. BHARATI PRAVIN PAWAR)**

(a) to (e): Foreign Medical Students/Graduates are either covered under “Screening Test Regulations, 2002” or “Foreign Medical Graduate Licentiate Regulations, 2021”. As per the Screening Test Regulations, 2002, “An Indian citizen/Overseas citizen of India possessing a primary medical qualification awarded by any medical institution outside India who is desirous of getting provisional or permanent registration with Medical Council of India (now National Medical Commission) or any State Medical Council on or after 15.03.2002 shall have to qualify a screening test also known as the Foreign Medical Graduate Examination (FMGE)”. As and when complaints are received against Foreign Medical Graduates, action are taken as per statutory provisions.

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